


For Immediate release

Telecom Regulatory Authority of India
Information note to the Press (Press Release No. 77/2017)

TRAI issues Regulations on Domestic Termination Charges

New Delhi, 19th September, 2017: The Telecom Regulatory Authority of India (TRAI) today issued the “Telecommunication Interconnection Usage Charges (Thirteenth Amendment) Regulations” which prescribes Domestic Termination Charges.

2. Domestic Termination charges are the charges payable by a Telecom Service Provider (TSP) whose subscriber originates the call, to the TSP in whose network the call terminates.
3. Key features of the Regulations are as follows:
 - a) For Mobile to Mobile, termination charge has been reduced from 14 paisa per minute to 6 paisa per minute w.e.f. 1st October, 2017.
 - b) For other types of calls (such as wire-line to mobile, wire-line to wire-line and wire-line to mobile) the termination charge would continue to remain zero.
 - c) From 1st January, 2020 onwards the termination charge for all types of domestic calls shall be zero.
4. The prevailing IUC Regulation was notified on 23rd February, 2015 and came into effect from 1st March, 2015. TRAI issued a Consultation Paper (CP) for Review of Interconnection Usage charges on 05.08.2016 to seek the views of stakeholders on various aspects of IUC. Stakeholders were asked to submit written comments by 05.09.2016 and counter-comments by 19.09.2016. On the request of some stakeholders, the dates for submission of comments and




counter-comments were extended upto 17.10.2016 and 31.10.2016 respectively. The comments and the counter-comments received from the stakeholders were placed on the TRAI's.

5. The Authority wanted to listefpe the viewpoints of all the TSPs prior to the discussion in an open house. Therefore, a one-day workshop was also held on 18.07.2017 at Delhi to discuss the issues threadbare with the TSPs. Subsequently, an Open House Discussion was held on 20.07.2017 at Delhi to discuss the issues with other stakeholders. During the workshop, TSPs have presented their preferred cost methodology before the Authority. TSPs were allowed to comment/question on the method/cost data presented by each other.

6. On the basis of comments received from stakeholders, in writing or during the open house discussion or during the workshop, the Authority has prescribed revised domestic mobile termination charges through these Regulations.

7. Full text of the "Telecommunication Use Charges (13th Amendment) Regulations are available on TRAI's website: www.traigov.in

8. For any information/clarification Mr. Arvind Kumar, Advisor (BB&PA) may be contacted at Tel. No. 011-23220209.


(S.K. Gupta)
Secretary i/c
19.9.2017